BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.21(265)/2013-IC

Date: 19.11.2013.

# In the matter of

Shri V.K.Sharma, Advocate Ch.No.120, Westrn Wing Tis Hazri, Delhi-54

Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan NEW DELHI – 110001

Respondent

Date: 19.11.2013

## ORDER

The appellant has filed an undated appeal received on 1.4.13 Under Section 19 of the RTI Act for not receiving the information from the CPIO.

## Brief facts of the case:

- 1. The appellant vide his application dated 14.2.13 received on 25-2-13 sought information relating to Notary public.
- 2. The respondent has not sent the reply to the appellant within the statutory time.
- 3. Being aggrieved with this situation the appellant has filed an appeal received on 1-04-13.
- 4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

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#### Observation

5. I have assessed the facts and circumstances of the case and come to the conclusion that the appellant continuously filing appeal on the same issue as the respondent has not provided full information asked by him. The whole information is available in the record collected by the respondent from the concerned sections of this Ministry. Hence respondent is directed to send full information available in the record within 15 days from the receipt of this order. The appeal is decided accordingly.

Respondent is also directed to submit compliance report of this order within a week from the date of sending information to the appellant.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066(within 90 days)i.e period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 19.11.2013

#### Copy to:

1.Shri V.K.Sharma, Advocate, Ch.No.120, Westrn Wing, Tis Hazri, Delhi-54

2.Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

DR. GITA RAVI Joint Secretary First Appellon Additional Joseph Co. (Dept)